



2026:AHC:15703

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 677 of 2026

Smt. Kuldeep Kaur

.....Petitioner(s)

Versus

State Of U.P And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sushant Misra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sushant Misra, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that the mother of the writ petitioner was initially appointed as Cook at Rajkiya Ashram Paddhati Vidyalaya, Mohammadabad on 17.07.1979, however, the mother writ petitioner expired in the year 2019, however, post retiral benefit and other benefits which are admissible under law has not been extended.

3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by fourth respondent, District Probation Officer, Agra, District Agra.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, District Probation Officer, Agra, District Agra by **06.02.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

January 21, 2026

Rajesh